

Delhi. The Government has not come before Parliament to apprise us as to what measures they are taking, what they are contemplating. The Parliament is being bypassed deliberately...

MR. SPEAKER : I have already allowed. You are going to discuss it tomorrow.

SHRI SATYASADHAN CHAKRABORTY : Why should the Government not come up and say that these are the measures they are taking, this is their programme....

MR. SPEAKER : Unnecessarily you are trying to raise this.

SHRI SATYASADHAN CHAKRABORTY : Is it unnecessary, Sir ?

MR. SPEAKER : That is quite unnecessary.

PROF. K.K. TEWARY (Buxar) : Sir, a very peculiar situation has arisen before the House. An hon. Member of this House who happens to be the Law Minister of the Government of India is sought to be hauled up by the Assembly of Andhra Pradesh.

MR. SPEAKER : Why should you worry about it ?

PROF. K.K. TEWARY : It is very important. A Member of this House..

MR. SPEAKER : There are certain rules...

PROF. K.K. TEWARY : The privilege of this House is at stake.

श्री राम विलास पासवान : ब्रीच आफ प्रिविलेज तो यहीं पर चलना चाहिए। इन्होंने ब्रीच आफ प्रिविलेज किया है।

(Interruptions)

MR. SPEAKER : Why are you speaking unnecessarily ? I am replying to him. Prof. Tewary, there are certain rules, certain precedents, there are certain conditions in which this can be done by any

Assembly. There are rules and they have to be guided by them. Do not worry about this.

PROF. K K. TEWARY : In the case of Prof. Madhu Dandavate a similar privilege motion was brought in the Maharashtra Assembly and you ruled that no Member of this House can be held guilty for committing breach of privilege of an Assembly. That should apply in this case also.

MR. SPEAKER : Everything is going to be according to rules.

PROF. K.K. TEWARY : You make it specific, Sir. This is what you did in the case of Prof. Madhu Dandavate...

MR. SPEAKER : That is going to be the same case. It cannot be a different case. Why should you worry ?

(Interruptions)

SHRI GEORGE FERNANDES (Muzaffarpur) : Sir, I have given notice of a motion of breach of privilege against the Prime Minister and her Council of Ministers on the issue of the Resolution passed by the Andhra Pradesh State Assembly...

MR. SPEAKER : That is under my consideration.

SHRI GEORGE FERNANDES : It has not come up before Parliament for the last so many months.

MR. SPEAKER : It is under my consideration.

Papers to be laid on the Table.

12.03 hrs.

PAPERS LAID ON THE TABLE

Economic Survey, 1983-84

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to lay on the Table a copy of the 'Economic

Survey', 1983-84 (Hindi and English versions).

[Placed in Library. See No. LT-7682/84]

Notification under Vegetable Oils Cess Act, 1983

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : I beg to lay on the Table a copy of Notification No. G.S.R. 882(E) (Hindi and English versions) published in Gazette of India dated the 8th December, 1983 specifying rupees five per quintal of vegetable oil, as the duty of excise to be levied and collected as a cess, issued under section 3 of the Vegetable Oils Cess Act, 1983.

[Placed in Library. See No. LT-7683/84]

Delhi Development Authority (Budget and Accounts) Amendment Rules, 1984, Annual Reports etc. of National Building Construction Corporation Ltd and Hindustan Prefab Limited, New Delhi for 1982-83

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :
I beg to lay on the Table :—

(1) A copy of the Delhi Development Authority (Budget and Accounts) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 145 in Gazette of India dated the 11th February, 1984 under section 58 of the Delhi Development Act, 1957.

[Placed in Library. See No. LT-7684/84]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1982-83.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of

the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7685/84]

(b) (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1982-83.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7686-84]

PROF. MADHU DANDAVATE (Rajapur) : Did he move for suspension of any rule ?

Sugar (Price Determination for 1983-84 production) Order, 1984, Annual Report etc. of the Modern Food Industries (India) Ltd., New Delhi for 1982-83 and reasons for not laying Annual Report etc. of the Food Corporation of India for 1982-83

THE MINISTER OF STATE OF THE
MINISTRY OF FOOD AND CIVIL
SUPPLIES (SHRI BHAGWAT JHA
AZAD) : I beg to lay on the Table :—

(1) A copy of the Sugar (Price Determination for 1983-84 production) order, 1984 (Hindi and English versions) published in Notification No. G.S.R. 28(E) in Gazette of India 11th January, 1984 under subsection (6) of section 3 of the Essential Commodities Act 1955.

[Placed in Library. See No. LT-7687/84]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1982-83.

(ii) Annual Report of the Modern Food Industries (India) Limited,